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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.210/324/2020**

Dated this Thursday, the 11<sup>th</sup> day of February, 2021

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)  
RAVINDER KAUR, MEMBER (J)**

**Proceeding conducted through video conferencing with  
the consent of both counsels for the parties.**

Kum. Amiti Gopal Agrawal, Age: 38 years, Occ: Service,  
R/o Quarter No.B-4, New Light House Campus,  
Moti Daman, District: Daman.  
(By Advocates Shri Satyjeet Dighe and Shri S.V.Marne)

- Applicant

**Versus**

1. Union Territory of Daman and Diu, Through Administrator.
2. The Secretary, Administration of Daman and Diu,  
Department of Personnel and Administrative Reforms,  
Secretariat, Daman 396 200.
3. Public Works Department, Dadra Nagar Haveli.  
(By Advocate Shri V.S.Masurkar)

- Respondents

**ORAL ORDER**

**Per : Dr. Bhagwan Sahai, Member (A)**

**Present:**

Advocates Shri Satyjeet P.Dighe and Shri S.V.Marne for the applicant.

Advocate Shri V.S.Masurkar for the respondents.

2. Heard the counsels for the parties. Shri Marne submits that the applicant may be permitted to submit a fresh representation against the impugned transfer order within one week from today and the respondents may be directed to consider it. Shri Masurkar has no objection to this.

3. In view of the submissions, this OA is disposed of directing the applicant to submit her representation to the respondents within one week from today on her grievance against the impugned transfer order and the respondents are directed to consider sympathetically and decide such representation of the applicant (if received) in four weeks from date of its receipt.

4. With this the OA stands disposed of. No costs.

**(Ravinder Kaur)  
Member (Judicial)**

**(Dr. Bhagwan Sahai)  
Member (Administrative)**

kmg\*

JD  
16/02/21